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## PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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NOTIFICATION

The 1<sup>st</sup> April, 2020.

**No.LL(B).16/2006/135.** – The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2020 (Act No. 8 of 2020) is hereby published for general information.

**MEGHALAYA ACT NO. 8 OF 2020.**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on the 31<sup>st</sup> March, 2020.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 1<sup>st</sup> April, 2020.*

**THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET  
MANAGEMENT (AMENDMENT) ACT, 2020**

**An**

**Act**

to amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006;

Be it enacted by the Legislature of the State of Meghalaya on the Seventy-first Year of the Republic of India :-

**Short title and Commencement.**

1. (1) This Act may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2020.
- (2) It shall come into force at once.

**Amendment of Section 4 of the Act, 2006.**

2. In Section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b) (i), the following shall be substituted, namely –  
**“(b)(i) to maintain fiscal deficit to an annual limit of 4.1% of GSDP as a special dispensation during the Fiscal Year 2019-20”**

**Repeal & Savings.**

3. (1) The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance 2020 (Ordinance No. 1 of 2020) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act.

**D. LYNGDOH,**  
Deputy Secretary to the Govt. of Meghalaya,  
Law Department.